

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-506**  
IB-877/ND/2022

**IN THE MATTER OF:**

DMI Finance Pvt. Ltd.

....Applicant

**Vs.**

Square Infrastructures Pvt. Ltd.

.....Respondent

**SECTION**

U/s 7 IBC

**Order delivered on 17.01.2023**

**CORAM:**

**SHRI P.S.N PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Vipul Ganda, Mr. Sumit Chander,  
Ms. Guresha Bhamra

For the Respondent : Adv Arav Pandit

**ORDER**

Heard the submissions made by Counsel for the Financial Creditor and also Proxy Counsel for the Corporate Debtor. Proxy Counsel for the Corporate Debtor has submitted that the main Counsel is unwell, therefore they could not file reply and prayed for grant of additional time for filing the reply. Counsel for the Financial Creditor has submitted that both the parties are exploring possibilities of amicable resolution of the matter. Considering the submissions, additional 10 days' time is granted for filing the reply. Post this matter on **10.02.2023.**

Sd/-

**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

Sd/-

**(SHRI P.S.N PRASAD)**  
**MEMBER (J)**